

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 30.09.2016
Court No. : 5
Item No. : 42

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 27860 OF 2016

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in refiling the Special Leave Petition)

AND

INTERLOCUTORY APPLICATION NOS. 2 AND 3

(Application for Permission to file additional documents)

DR. CHANDRA MOHAN VARMA

...PETITIONER(s)

VERSUS

STATE OF UP AND ORS

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgement and Order dated 08.12.2015 passed by the High Court of Judicature at Allahabad, in Writ-A No. 3327 of 2006.

It is submitted that there was a delay of 109 days in refiling the SLP and the same has been condoned by the Hon'ble Judge in Chamber on 05.09.2016.

It is further submitted that Civil Appeal Nos. 5979-82 of 2000 referred to on Annexure P-14 was dismissed as withdrawn by this Hon'ble Court on 09.12.2002. (Copy of order dated 09.12.2002 marked as Annexure P-14 at page nos. 191-192).

It is further submitted that Counsel for the Petitioner has on 15.09.2016 filed applications for permission to file additional documents and for exemption from filing official translation as per undertaking letter dated 11.08.2016 and the same is being circulated to the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.09.2016 filed another application for permission to file documents and the same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 29th day of September, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. M. Shoeb Alam, Advocate.

ASSISTANT REGISTRAR